

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 3334
TO BE ANSWERED ON 13.03.2020

AADHAR BASED PAYMENTS UNDER PMMVY

3334. SHRI K. MURALEEDHARAN

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has taken note that one in three Aadhar based payments under Pradhan Mantri Matru Vandana Yojana (PMMVY) was credited to a wrong bank account;
- (b) if so, the reasons therefor;
- (c) whether the Government is considering to simplify documentation and operational rules under the scheme to avoid delays and if so, the details thereof;
- (d) whether the Government is considering to rationalize the mandatory waiting period of 180 days before the second instalment is released as well as compulsory birth certificate for the release of the third instalment under the said scheme; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

- (a) & (b) National Payments Corporation of India (NPCI) maintains mapping of Aadhaar with a bank account, in case the bank account is seeded with Aadhaar. The Aadhaar based payments are made on the basis of this mapping and NPCI maintains only one Bank name against an Aadhaar number. Accordingly, the payments are transferred to the Bank account of the beneficiary whose data is maintained by NPCI. This is common to all Aadhaar based payments in the DBT ecosystem and is not specific to PMMVY. However, in a few cases of Aadhaar based payment, the amount has been credited to Bank Account wrongly seeded with Aadhaar. The Ministry has highlighted this issue with respective Banks and National Payment Corporation of India (NPCI).
- (c) No such proposal is under consideration at present as the application form for seeking maternity benefit under PMMVY contains simple fields to be filled up by the eligible beneficiaries relating to their personal details including Bank Account and Identification. Further, the beneficiary is required to submit the application to the nearby field functionary viz., Anganwadi Worker / ANM / ASHA which is subsequently uploaded on PMMVY-CAS at the Block level.
- (d) & (e) Under PMMVY, a beneficiary can submit a claim even before 180 days from the date of LMP, provided the conditions for the second installment have been fulfilled. However, the payment is made only after 180 days of the LMP. The requirement of birth certificate is intentionally kept to improve the rate of birth registration in the Civil Registration System. No relaxation of these conditions are under consideration, presently.